

tion the techno-economic feasibility of the Mass Rapid Transit System (MRTS). With a view to get the techno-economic feasibility examined and also to suggest corridors which would cater to the traffic demands of Delhi by taking into consideration the present available traffic infrastructure, the Delhi Administration have entrusted the Rail India Technical & Economic Services Ltd. (RITES) with the task of preparing a detailed Feasibility Report. The Report will also take into account recommendations of the previous committees and suggest appropriate alignments for the proposed system. The report is due by May, 1990.

**Allotment of quarters lying
vacant in Sarojini Nagar**

564. DR. RATNAKAR PANDEY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that many quarters adjoining to Pillanji village in Sarojini Nagar Colony are lying vacant;

(b) if so, the number thereof and since when;

(c) whether it is also a fact that most of the quarters are being misused by unauthorisedly occupied by some contractors and villagers; and

(d) if so, what action Government propose to take to re-allot these quarters to the Central Government employees?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARRAN): (a) to (d) The information is being collected and will be placed on the Table of the Sabha.

**Laying of grass and fencing in
Sarojini Nagar**

565. DR. RATNAKAR PANDEY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government have received a number of complaints from X and Y Blocks Association of Sarojini Nagar regarding laying of grass and fencing on the grounds in the

blocks, by the Horticulture Department of the CPWD;

(b) whether it is also a fact that the Department do not attend to the request made by the office bearers of the above association; and

(c) if so, what steps Government propose to take in this regard?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARRAN): (a) Yes.

(b) and (c) Requests/complaints are attended to as and when received. In some blocks, lawns have been repaired and fencing done. All efforts are being made to maintain the lawns in a satisfactory state.

**Unscrupulous agents indulging
in illegal manpower export**

566. SHRI HARVENDRA SINGH HANSPAL: Will the Minister of LABOUR be pleased to state:

(a) whether the unscrupulous agents indulging in illegal manpower export are trying to hoodwink the authorities to escape raids at their premises;

(b) whether the Protector General of Emigration in Trivandrum and Madras has recently nabbed such illegal agents; and

(c) if so, the details of the unscrupulous agents nabbed and the action taken by Government against them so far?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) No person can carry on the business of overseas recruitment after the commencement of the Emigration Act, 1983 unless he has obtained a certificate to carry on this business from the Registering Authority. Any contravention of this provision has been made a cognizable offence under the Act. As and when any information regarding illegal manpower export is received by the Ministry the same is passed on the concerned police authorities for necessary legal action.

(b) and (c) Yes, Sir, on receiving the

information about illegal recruitment the protectors of Emigrants at Trivandrum and Madras carried out search at the places concerned with the help of local police. Incriminating documents were seized in the course of the search. One person was arrested and he has been remanded to judicial custody for 12 days.

Provident Fund arrears not deposited by employers

567. SHRI SHIV PRATAP MISHRA: Will the Minister of LABOUR be pleased to state:

(a) what is the amount of Provident Fund arrears of employees, which has not so far been deposited by employers as on 15th December, 1989; and

(b) what steps Government are taking to compel industrialists to deposit the same?

THE MINISTER OF LABOUR AND WELFARE (SHRI. RAM VILAS PASWAN): (a) According to available information, the total amount of provident fund arrears as on 31st March, 1989 was Rs. 217.83 crores as per break-up given below:—

(Rs. in crores)

Unexempted establishments	88.27
Exempted establishments	129.56
TOTAL	217.83

(b) The EPF authorities are generally taking the following steps for realisation of the outstanding dues:—

- (i) Issuing of Revenue Recovery Certificates under -Section 8 of the EPF Act;
- (ii) Filing of prosecutions under Section 14 of the EPF Act;
- (iii) Filing, of complaints under section 406/409 IPC for non-payment of employees' share of contribution deducted from the wages of their employees.
- (iv) Levying of damages under sec-

tion 14B of the EPF Act for belated payments.

Registration for DDA Flats

568. SHRI SHIV PRATAP MISHRA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of applicants registered with the DDA under the 1979 housing scheme who are still to be provided houses under MIG, LIG categories;

(b) whether DDA propose to start registration for new MIG/LIG schemes to ease housing shortage in Delhi; and

(c) if so, by when and if not, the reasons therefor?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a)

Category	No. of registrants awaiting allotment
MIG	26,892
LIG	40,418

(b) and (c) No Sir. It would not be desirable to start a new registrationscheme before clearing the backlog.

Inhuman treatment to Indian maid in foreign countries

569. SHRI SHIV PRATAP MISHRA: Will the Minister of LABOUR be pleased to state:

(a) whether Government are aware that the Indian women going as maid servants to Middle East countries like Kuwait and also European countries like England are subjected to inhuman treatment and are treated as slaves; and

(b) if so, the steps Government are taking to check the same?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) and (b) The information is being collected and will be laid on the Table of the House.